## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 122/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

Name of the Company:

Modi Hitech India Ltd

V/s.

Patel Heat Exchangers Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mchil A Small

Advo.

DHIHM

2.

## ORDER

Learned Advocate Mr. Mehul Surti present for Applicant/ Operational Creditor. None present for Respondent.

Proof of service of copy of application on Respondents filed.

It is noticed that Applicant not complied with section 9 (c) of the Code.

Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 22.09.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of September, 2017.